

# 3275

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.639/2022

**IN THE MATTER OF:**

Pritpal Sharma

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

**I N D E X**

<b><u>Si. No.</u></b>	<b><u>Particulars</u></b>	<b><u>Page No.</u></b>
1.	Action taken report on behalf of Sub-Divisional Magistrate (Mehrauli)	1
2.	<b>Annexure- I:</b> Copy of the Information dated 27.10.2025 received on 28.10.2025 from the Forest Officer	2-9

FILED BY:

NEW DELHI

DATED: 28.10.2025

(JYOTI MENDIRATTA)

Advocate for the GNCT of Delhi

Ph: 9811136141

jmalawoffices@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION NO. 639/2022**

In the matter of:

Pritipal Sharma

... Petitioner

Versus

Govt. of NCT of Delhi & Ors.

... Respondent

**ACTION TAKEN N REPORT ON BEHALF OF SUB DIVISIONAL MAGISTRATE**  
**(MEHRAULI)**

**MOST RESPECTFULLY SHOWETH**

1. In Continuation of previous submission made and in compliance to the directions of this Hon'ble Court to file additional Report with boundaries and measurements of the forest land alleged to have been encroached upon from which encroachment has been removed and also particulars of the land on which encroachment still exists.
2. It is submitted that the said land pertains to the forest department and revenue department will provide assistance only as and when required by the forest department.
3. It is submitted in this regard meeting has been called by the undersigned with the forest department on 13.10.2025 in which directions were given to Officer of Forest Department to identify the land, revenue department will provide assistance as when required.
4. It is submitted that the information on the same has been received on 28.10.2025 from Range Officer(Forest), which annexed hereto as Annexure- I.
5. Based on the above facts, report is being submitted before this Hon'ble Court for kind consideration. Undersigned assures that the orders/direction passed by this Hon'ble Court shall be duly complied in future also.

Submitted please.

Encl: -As above.

WAIROK PAM PUNSHIBA SINGH I.A.S  
SDM (MEHRAULI)





S.D.M. MEHRAULI

Dated:- 28/10/25

DIARY No:- 31802

URGENT COURT MATTER

GOVT. OF NCT OF DELHI  
DEPARTMENT OF FORESTS AND WILDLIFE  
OFFICE OF THE RANGE OFFICER, SOUTH RANGE, SOUTH FOREST DIVISION  
HAUZ RANI CITY FOREST, SAKET - 110017

F. No. 01/RO(South)/Misc./2024-25/91-93

Dated: 27-10-2025

To,

The Deputy Conservator of Forest  
South Forest Division  
Shooting Range, Tughlakabad,  
New Delhi - 110044.

**Subject: Information in the matter titled as "Pritipal Sharma versus Department of Environment & Ors., OA no. 639/2022".**

Respected Sir,

This is in reference of the order dated 16.09.2025 passed by the Hon'ble National Green Tribunal in the above styled matter. The Hon'ble National Green Tribunal vide order dated 16.09.2025 had directed as under:

*"5. SDM, Mehrauli and DCF (South), Delhi are directed to file additional Report with boundaries and measurements of the forest land alleged to have been encroached upon from which encroachment has been removed and also particulars of the land on which encroachment still exists".*

It is submitted that the alleged plot bearing no. G1-2038, Khasra no. 1978, Village Aya Nagar, New Delhi - 110047 falls in Khasra no. 1978, Village Aya Nagar which is proposed forest land under Section 4 of the Indian Forest Act, 1927 as per notification no. F.10(42)-I/PA/DCF/93/2012-17(I) dated 24.05.1994 and also of notification bearing No. F1(29)/PA/DC/96 dated 02.04.1996 issued from Revenue Department setting aside Khasra in Southern Ridge for creation of reserved forest.

3278



Further that the demarcation of the above-mentioned Khasra i.e., Khasra no. 1978 of Village Aya Nagar has already been carried on the direction of the Hon'ble National Green Tribunal in the matter titled as "*Sonya Ghosh versus GNCTD in OA no. 58/2013*".

Further that Khasra no. 1978 is also forest land as per the maps submitted by the Revenue Department in the matter of *Sonya Ghosh (supra)* in the form of affidavit before the Hon'ble National Green Tribunal. It is further to be added that part of this Khasra is shown as encroached in the form of "Unauthorized Colony" as per the aforementioned affidavit.

That on 02.09.2025, the alleged property bearing no. G1-2038, Khasra no. 1978, Village Aya Nagar, New Delhi – 110047 was demolished vide order no. F.No. 1532/SDM/STF/MEH/2025/9423-30 dated 01.09.2025. Further land ad-measuring 30ft x 12ft (about 40 sq. yds.) has been cleared from the encroachment.

That a report dated 14.10.2025 has been submitted by the officials of South Range (enclosed herewith as Annexure – A) based on .kml file primarily relied upon by the Department of Forests and Wildlife for protection of ridge land, there are a total of 16 illegal old houses in Khasra no. 1978 and out of these houses, there are about 4 houses for which approximately 40% of the area falls under the ridge forest land i.e., on Khasra no. 1978, Village Aya Nagar, New Delhi.

Further a letter bearing no. F.No. 65/DCF(S)/Land/Ayanagar/22-23/4113-16 dated 29.09.2025 and a letter bearing no. F.No. 65/DCF(S)/Land/Ayanagar/22-23/4249-52 dated 06.10.2025 had also been written to the SDM (Mehrauli) regarding removal of encroachment around the afore-mentioned area in Khasra no. 1978, 1979, 1980, 1981 and 1982 of Village Aya Nagar, New Delhi.

  
27/10/25  
Puneet Kumar Tiwari  
Range Officer (South Range)

Encl.:

1. The copy of the inspection report dated 14.10.2025.



Copy to:

1. ✓ SDM (Mehrauli), Old Tehsil Building, Mehrauli, New Delhi, Delhi – 110030.
2. ✓ Deputy Range Officer, South Range, Hauz Rani, New Delhi – for kind information.

  
Puneet Kumar Tiwari  
Range Officer (South Range)

27/10/25

कार्यालय बीट आयानगर  
साउथ रेंज, दक्षिणी वन प्रभाग,

वन एवं वन्य जीव विभाग, दिल्ली सरकार, नई दिल्ली - 110047

सेवा में,

श्रीमान उप वन रेंज अधिकारी जी  
साउथ रेंज, नई दिल्ली

दिनांक 14/10/2025

विषय : आयानगर वन क्षेत्र खसरा न0 1978 की जानकारी के संबंध में ।  
महोदय,

उपरोक्त के संबंध में आपको अवगत कराना है कि दिनांक 13/10/2025 को माननीय SDM  
महरौली द्वारा मीटिंग में आयानगर वन क्षेत्र खसरा न0 1978 के संबंध में कुछ जानकारी मांगी थी जो  
इस प्रकार है:-

1. उपरोक्त खसरे में मौके पर 16 अवैध पुराने मकान बने हुए हैं, इन मकानों में लगभग 04 मकान  
ऐसे हैं जिसका लगभग 40% भाग रिज वन भूमि के अंतर्गत आता है (संलग्न: KML फाईल के  
स्क्रीनशॉट व विभागीय मानचित्र की प्रति) ।
2. उपरोक्त खसरे में बने अवैध मकानों में लगभग 60 लोग रहते हैं ।
3. दिनांक 01/09/2025 को खसरा न0 1978 में बने अवैध बोरवेल (G-1 2038) को हटा दिया गया  
था, जो लगभग 40 गज के अवैध कब्जे में बना हुआ था, अवैध कब्जा हटवाकर विभागीय बोर्ड  
लगा दिया गया था और पौधारोपण करा दिया गया था ।

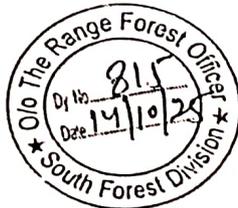
अतः आपसे अनुरोध है कि कार्यालय द्वारा माननीय SDM महरौली को इस संबंध में पत्र लिखने  
की कृपा करे ताकि अग्रिम कार्यवाही अमल में लाई जा सके ।

रिपोर्ट सूचनार्थ प्रस्तुत है ।

संलग्न: मौके के फोटोग्राफ ।

forward to DRO (S)  
for necessary work please.  
Pawan Kumar  
14/10/2025  
(for sign)

forward to ROCS  
In. memo  
14/10/25  
DRCS



भवदीय  
Pawan Singh  
गौरव 14/10/2025  
वन रक्षक  
आयानगर



3281

1978

1 of 1

1390

1389

1385

1386

1979

1978

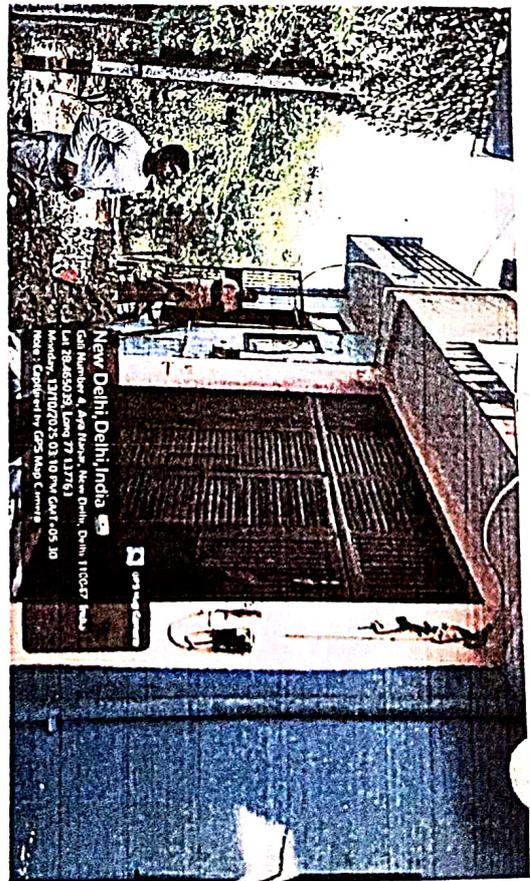
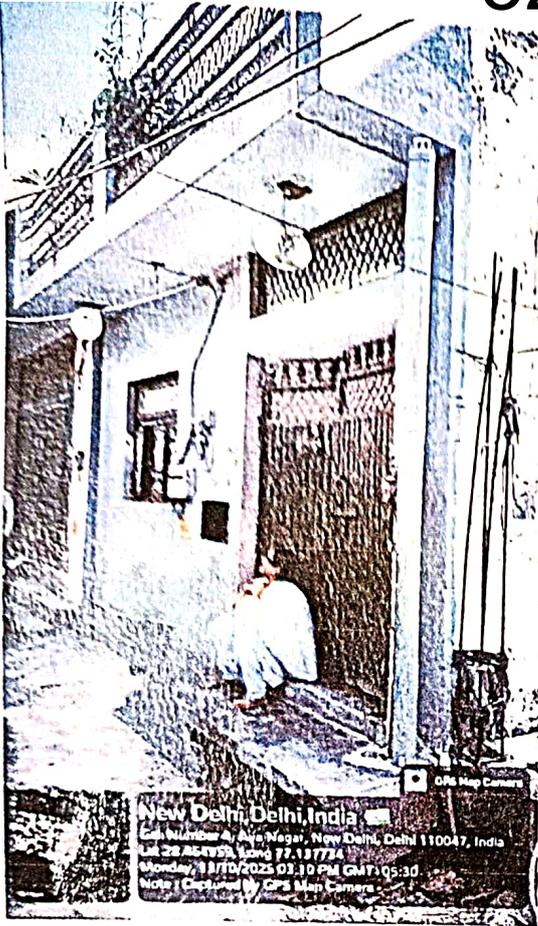
1994

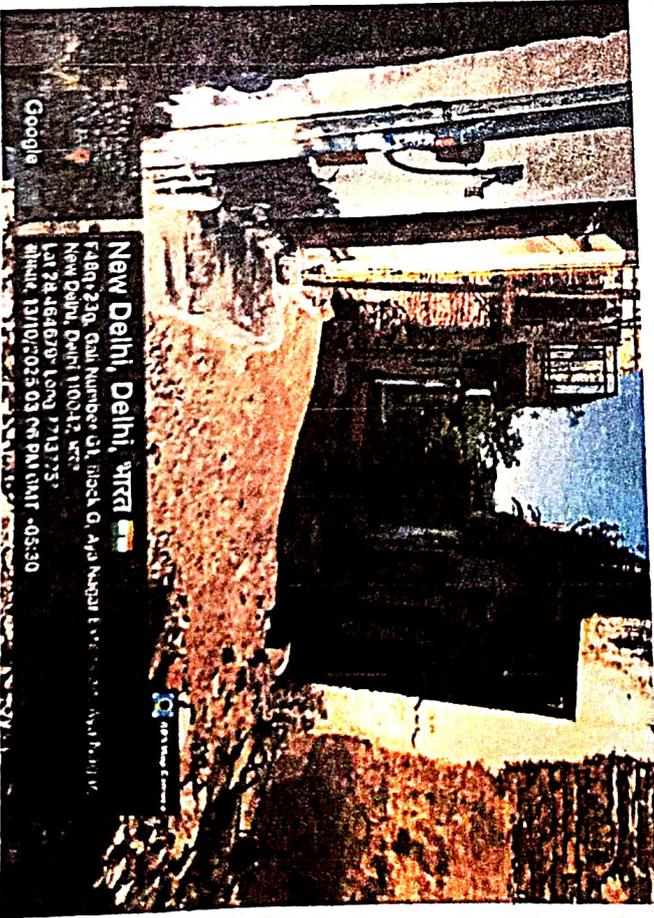
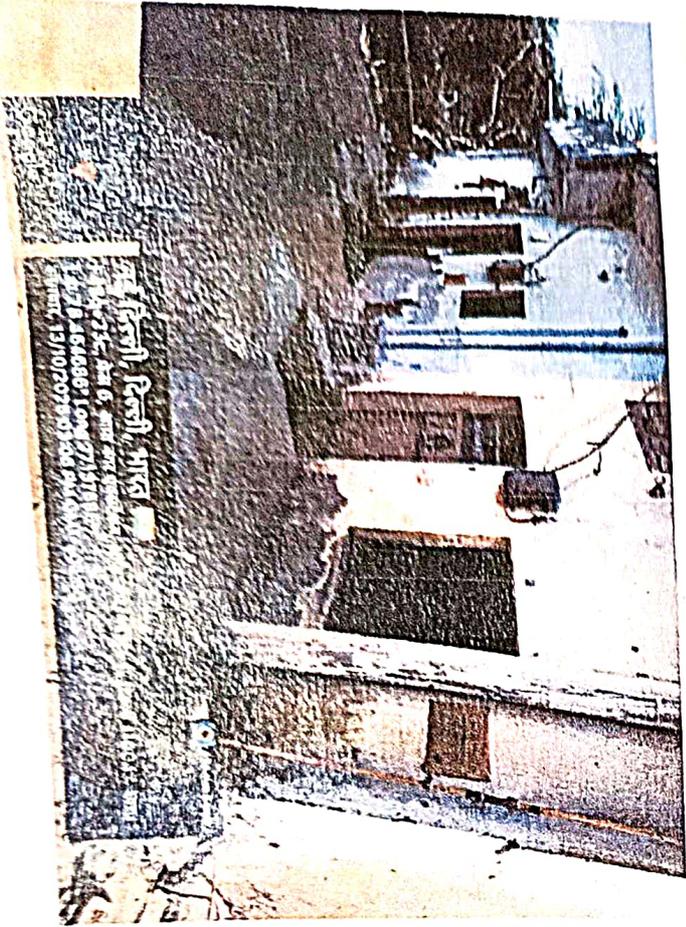
1977

74

275







3284



**New Delhi, Delhi, India**  
 Gali Number 4, Aya Nagar, New Delhi, Delhi 110047, India  
 Lat 28.464971, Long 77.137738  
 Monday, 13/10/2025 03:10 PM GMT+05:30  
 Note : Captured by GPS Map Camera

GPS Map Camera